## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. †1774

TO BE ANSWERED ON THE 8<sup>TH</sup> MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

VIGILANCE DEPARTMENT OF MCD

†1774. SHRI RAM TAHAL CHOUDHARY: SHRI LAXMAN GILUWA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has conducted any review on the functioning of the Vigilance Department of the Municipal Corporation of Delhi (MCD) during the last three years;
- (b) if so, the details thereof and the outcome of the review; and
- (c) the measures taken by the Government to improve the functioning of Vigilance Department of MCD?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): The North and East DMCs have informed that Central Vigilance Commission and Chief Secretary, Govt. of NCT of Delhi conduct review meetings from time to time on the functioning of Vigilance Department. As and when the directions are issued by the CVC, they are complied with. Besides this, CVO, North DMC and CVO, East DMC also conduct monthly review for improvement of Vigilance Departments. To improve the functioning of Vigilance Departments, periodical training programmes etc. are being conducted.

Recently, more than 40 surprise inspections/raids in various departments of North DMC and 26 surprise inspections/raids in various departments of East DMC were carried out by their Vigilance Department, wherein penalty proceedings against 22 officials of North DMC and 52 officials of East DMC have been initiated.

The South DMC has informed that regular review of work is undertaken by the CVO to improve the functioning of the Vigilance Department. To streamline the functioning of Vigilance Deptt. to conduct investigation and preparation of chargesheet, workshops are organised from time to time. Guest faculties are also invited to give insights on the matters related to investigation and inquiry. During the last three years 136 Regular Departmental Action (RDA) have been registered, 150 charge-sheet have been issued and penalty has been imposed on 12 delinquent officers.

(c): The Government of India does not interfere with the day-to-day functioning of Municipal Corporations of Delhi.

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